

[*Translation*]

Liberalisation of Licence Procedure

2264. SHRI YASHWANTRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether he has assured to make licensing procedure more liberal;

(b) if so, the name of industries for which liberalised licensing procedure would be adopted;

(c) whether the Government propose to leave the sugar industry and agro based industry free of licensing system or propose to liberalise it;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (e). Under the new *Industrial Policy announced by the Government on 24th July, 1991*, all the industries except for a short list of 18 industries have been exempted from the requirement of industrial licences. This list includes, inter alia, sugar, distillation and brewing of alcoholic drinks, tobacco products like cigars and cigarettes and wood-based products. The reasons for placing these articles under compulsory licensing are either social, environmental or public health consideration. There is no proposal under consideration of the Government to exclude these articles from licensing.

Discontinuance of Unviable Projects

2265. SHRI R. SURENDER REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has issued any guidelines to various Ministries to discontinue unviable projects under construction as reported in the *Economic Times* dated October 25, 1991;

(b) if so, whether the Planning Commission has also suggested that major projects nearing completion should be included in the eighth Plan;

(c) if so, the total number of unviable projects that are to be discontinued; and

(d) the names of the Ministries which have agreed to these suggestions and the time by which a final decision in the regard is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) to (d). Do not arise.

New Sugar Licensing Policy

2266. SHRI NARAIN SINGH CHAUDHRI: Will the Minister of FOOD be pleased to state:

(a) whether licences have been granted under new sugar licensing policy for setting up sugar mills during the current financial year;

(b) if so, the number of applications received from State Governments, State-wise, particular from Haryana Government; and

(c) the number of licences granted to set up sugar mills during the current financial year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) No licences for setting up of

new sugar mills have been granted under the new licensing policy guidelines announced vide Press Note dated 8.11.1991.

(b) Till 30.9.1991, 642 applications received for grant of new licences for establishment of new sugar factories are pending

consideration. State-wise details are given in the Statement below.

(c) No licence for setting up new sugar mill has been granted so far during the current financial year.

STATEMENT

State-Wise List of Applications Received Through the Department of Industrial Development for Establishment of new Sugar Factories which are Pending Considerations

<i>Sl.No.</i>	<i>State</i>	<i>No. of applications pending</i>
1.	Uttar Pradesh	202
2.	Maharashtra	218
3.	Andhra Pradesh	68
4.	Punjab	29
5.	Orissa	2
6.	Madhya Pradesh	7
7.	Rajasthan	2
8.	Tamil Nadu	18
9.	Gujarat	10
10.	Haryana	15
11.	Bihar	22
12.	Karnataka	48
13.	Himachal Pradesh	1
Total		642

"Launching of IRS-IC"

(a) the progress made so far for the launching of IRS-IC;

2267. SHRI C.P. MADALAGIRIYAPPA:
Will the PRIME MINISTER be pleased to state:

(b) whether it is proposed to be launched by 1993-94; and